## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.358/MP/2023 along with IA Nos. 90/2023 and 33/2025

Subject	: Petition under Section 79(1)(c) &(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.
Petitioner	: TP Saurya Limited (TPSL)
Respondents	: Rewa Ultra Mega Solar Limited (RUMSL) and Ors.
Date of Hearing	: 8.5.2025
Coram	<ul> <li>Shri Jishnu Barua, Chairperson</li> <li>Shri Ramesh Babu V., Member</li> <li>Shri Harish Dudani, Member</li> <li>Shri Ravinder Singh Dhillon, Member</li> </ul>
Parties Present	<ul> <li>Shri Venkatesh, Advocate, TPSL</li> <li>Shri Abhishek Nangia, Advocate, TPSL</li> <li>Shri Aashwyn Singh, Advocate, TPSL</li> <li>Shri Aditya Singh, Advocate, RUMSL</li> <li>Shri Aashish Anand Bernard, Advocate, MPPMCL</li> <li>Shri Paramhans Sahani, Advocate, MPPMCL</li> </ul>

## Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that Respondent No.1, RUMSL, by its letter dated 16.4.2024, has extended the Scheduled Commercial Operation Date (SCOD) up to 10.6.2024 and 2.8.2024 for the Petitioner's Unit-I and Unit-II respectively and in view thereof, Respondent No.2, MPPMCL, while withdrawing its earlier letters dated 2.4.2025 & 7.4.2025, has now sought to raise fresh demands of Rs. 5.25 crores and Rs. 8.92 crores as liquidated damages by way of its letters dated 29.4.2025 & 7.5.2025 on the ground the delayed commissioning of the Unit-I and Unit-II respectively. Learned counsel submitted that in view of these developments, the Petitioner has also moved IA (Diary) No. 241/2025 seeking an amendment of the Petition. Learned counsel also submitted that, as per the Petitioner, it is not liable to pay the liquidated damages as claimed by MPPMCL, as the delay in achieving the SCOD was not attributable to the Petitioner. Also, even prior to achieving the SCOD, the Petitioner has been supplying to MPPMCL the infirm power from its Unit-I (w.e.f. August 2024) and Unit-II (w.e.f. July 2024), and hence, MPPMCL has not suffered any loss or damage due to the alleged delay. Learned counsel also urged that till the time the Commission takes up the amended Petition, the parties may be asked to maintain the status quo.

2. Learned counsel for the Respondents, RUMSL and MPPMCL, sought liberty to file a reply to the amended Petition filed by the Petitioner.

3. Considering the submissions made by the learned counsel for the parties, the Commission directed to take on record the amended Petition moved by the Petitioner by IA No. 241/2025, without prejudice to the rights of the other side to raise their objections to such amendment(s), if any. Accordingly, the Respondents were directed to file their comprehensive replies to the amended Petition, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder(s), within three weeks thereafter. In the meantime, the parties shall maintain the status quo till the next date of the hearing.

4. The Petition will be listed for hearing on **15.7.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)